

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).2531-2532/2022

(Arising out of impugned final judgment and order dated 21-09-2021 in FA No.50/2013 21-09-2021 in FA No.51/2013 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

M/S ADARSH GAS SERVICE & ANR.

Petitioner(s)

VERSUS

M/S BHARAT PETROLEUM CORPORATION LTD. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.23332/2022-EXEMPTION FROM FILING O.T. and IA No.23331/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-04-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Pradeep Kant (Sr.Adv.)
Mr. Simranjeet Singh Rekhi (Adv.)
Mr. Rohit Kumar Singh (A.O.R.)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in six weeks.

(ARJUN BISHT)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER